

**COURT - I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 141 & 142 of 2011**

**Dated : 10<sup>th</sup> January, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 141 of 2011**

**In the matter of:**

**Himatsingka Seide Limited .... Appellant (s)  
Versus  
Karnataka Electricity Regulatory Comm. & Ors. ....Respondent (s)**

**Appeal 142 of 2011**

**In the matter of:**

**M/s J.K. Cement Ltd. .... Appellant (s)  
Versus  
Karnataka Electricity Regulatory Commission & Ors. ....Respondent (s)**

Counsel for the Appellant (s) : Mr. Sanjiv Kr. Saxena  
Counsel for the Respondent(s): Mr. Venkat Subramaniam for  
Mr. Raghavendra S. Srivatsa

**ORDER**

The learned counsel for the Respondent has filed reply on  
6<sup>th</sup> January, 2012.

Post the matter on **07.02.2012** for hearing. In the  
meantime, rejoinder, if any, be filed after serving copy on the other  
side.

**(Rakesh Nath)  
Technical Member  
Ts/vs**

**(Justice M. Karpaga Vinayagam)  
Chairperson**